National Company Law Tribunal

Allahabad Bench

CPNO. 32 | ALD | 2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

NAME OF THE COMPANY: M1s Coupo Electornic Ltd & Bakens Agailoods
SECTION OF THE COMPANIES ACT/1&B CODE: 391/394 of the Companies Act of 1956

SI. NO. Name Designation Representation Signature

1. M. K. BARRE BLAND ROCMASE DESLET

2. Bradeebsigh CAL Contral Bradeefor Substitute

3. ADFON GPNO.32/ALD/2016 plane

Sh. Adesh Tandon, PCS for the petitioner company. Sh. Pradeep Sishodia, CGSC alongwith Sh. M.K. Bagri, OL for the Central Government and Regional Director.

A perusal of the previous proceeding dated 27.10.2017 shows that a communication is received from the office of the Income Tax Department on 23rd October, 2017. A copy thereof has earlier been provided to Mr. Adesh Tandon, PCS who informed that the requisite information has been given to the Income Tax Department i.e. ITO ward no.6(1). However, its comments/no objections, if any, in respect of present petition are still awaited. In view of this, the registry is directed to send a copy of this order to the Jurisdictional Commissioner, Income Tax, Kanpur and a copy marked to be the concern ITO ward no.6(1). Further, a copy of this also be communicated to the Standing Counsel Income Tax Department in the Hon'ble Allahabad High Court, for information. The company is further instructed to provide its PAN number to the registry of this Tribunal, so as to enable the department of Income Tax to prepare its report, comments/objections, if any, in respect of the present company scheme. The matter be listed on 5th December, 2017.

Dated:20.11.2017

Typed by: Kavya Prakash Srivastava (Stenographer) H.P. Chaturvedi, Member (Judicial)